

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-275/PB/2019

IN THE MATTER OF:
Central Bank Of India

...PETITIONER

Vs.

M/s. Abhinav Steels and Power Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 13.03.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator
For the I.T. Department

:Adv. Adya Singh
:Adv Puneet Rai along with Adv
Nikhil jain

ORDER

IA/1123/2021

Ld. Counsel for the Purvanchal Vidyut Vitran Nigam Ltd. has appeared in this IA. The Purvanchal Vidyut Vitran Nigam Ltd. has claimed a certain amount of the electricity dues, for the period after which the CIRP was commenced, from the Liquidator. Ld. Counsel for the Liquidator also appeared and submitted that they have made an attempt with the Executive Engineer of the Purvanchal Vidyut Vitran Nigam Ltd. to re-concile the dues since they did not agree with the dues claimed originally by the Nigam. She has also submitted that after re-conciliation, the figure of Rs. 2,02,05,296/- had been agreed upon. However, Ld. Counsel for the Nigam still maintains that the dues are around five crores, so it is directed that the Liquidator may visit the office of the Nigam and with the

concerned Officers they may re-concile the dues in the presence of both and both should duly sign the re-conciled amount and submit before this Tribunal. Therefore, post this matter after two weeks. List the matter along with IA/3314/2022 on **12.04.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)